

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.130 – IA 732 of 2020
ITEM No.131 – IA 293 of 2022
ITEM No.132 – IA 769 of 2022
ITEM No.133 – IA 306 of 2023
In
CP(IB) 418 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

Order delivered on ..18/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Navin Pahwa, Sr. Adv. a.w. Mr. Aditya Mehta,
Adv, Mr. Dhruvad Vaghani, Adv., Mr. Ajiz M. K. Adv.
:Mr. Amir Arsiwala, Adv. Mr. Piyush Deshpande,
Adv. Ms. Nidhi Shah, Adv. Mr. Pranjal Buch, Adv.
:Mr. Parth J. Contractor, Adv., Mr. Monaal J.
Davawala, Adv.

For the Monitoring Committee

:Mr. Dhruvad Vaghani, Adv. a.w. Mr. Ajiz M. K. Adv.,
:Ms. Nandita Bajpai i/b Lex Aeterna Practices

For the Respondent

:Mr. Ravi Patel, Adv. for Mr. Parth H Bhatt, Adv., Mr.
Arvindakshan V Nair, Adv.

For the CoC

:Mr. Manmeet Singh, Adv. Mr. Anugrah Robin Frey,
Adv. Mr. Kamendra Pratap Singh, Adv. , Mr.
Yasaschandra Devarakonda, Adv., Mr. Tirth Nayak,
Adv.

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ORDER

IA 732 of 2020, IA 293 of 2022 & IA 769 of 2022

List for hearing on 07.06.2023.

IA 306 of 2023

01. Learned counsel appears for the applicant Mr. Abhijeet Sinha, learned Senior counsel Mr. Navin Pahwa appears for the RP, learned counsel Mr. Tirth Nayak and learned counsel Mr. Manpreet Singh appear for the COC.

02. In this application, the SRA is requesting more time to make payment. We direct the SRA to make payment of Rs.20.00 Crores to the RP in personal account of the Corporate debtor two days before the next date of hearing and file the confirmation on the next date of hearing to ensure that the Corporate Debtor is kept as a 'going concern'. All sides are directed to submit their say along with the judgments relied upon within seven days with copy to the other side.

03. List for hearing on 07.06.2023.

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-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**